

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:52
ANSWERED ON:24.02.2015
KIDNAPPING OF CHILDREN
Patil Shri Chandrakant Raghunath

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several organised gangs indulging in kidnapping of children and forcing them into begging have been busted;
- (b) if so, the details thereof along with the total number of children rescued during each of the last three years and the current year, State-wise; and
- (c) the corrective steps taken to prevent such cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a): No specific report indicating kidnapping of children and forcible begging by organized gangs is available with the Ministry of Home Affairs.

(b): As per information provided by the National Crime Records Bureau (NCRB), the age-wise, gender-wise data of children on kidnapped for begging is appended below :

Year	Total No. Of Cases	Sex-Wise/Age Group-Wise										Total	Total
		Upto 10 Yrs		10 - 15 Yrs		15 - 18 Yrs		Total		Total			
Reported	M	F	M	F	M	F	M	F	M+F	M+F			
2011	45	13	6	17	1	6	2	36	9	45			
2012	31	10	12	4	3	0	0	14	15	29			
2013	36	15	10	12	6	0	1	27	17	44			

However, the data on rescued children of kidnapping & abduction is not maintained separately at the National Crime Records Bureau (NCRB).

(c): For the persons committing the heinous crime of forcing children to begging, there are provisions within Juvenile Justice (Care and Protection of Children) Act, 2000. The sub-section (1) of Section 24 of the J. J. Act, 2000 provides that whoever employs or uses any juvenile or the child for the purpose or causes any juvenile to beg shall be punishable with imprisonment for a term which may extend to three years and shall also be liable to fine. Further, sub-section (2) provides that whoever, having the actual charge of, or control over, a juvenile or the child abets the commission of the offence punishable under sub-section (1), shall be punishable with imprisonment for a term which may extend to one year and shall also be liable to fine.

The Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme, namely, Integrated Child Protection Scheme (ICPS) from 2009-10 for children in difficult circumstances. Under ICPS, financial assistance is provided to the State Governments/ UT Administrations, inter-alia, for setting up and maintenance of various types of Homes, including, Shelter Homes, Open shelters etc. These Homes provide inter-alia, shelter, food, education, medical attention, vocational training, counselling, etc. to such children so that they can ultimately reintegrate into the mainstream of the society.

The Ministry of Home Affairs on 14.07.2010 has issued an Advisory to States/UTs to prevent crimes against children, wherein States/UTs were advised to enforce legislations relating to crimes against children like Juvenile Justice (Care and Protection of Children) Act, 2000 etc.